

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).27629-27630/2010

(From the judgement and order dated 19/08/2010 in CMWP No. 29060/2008 & CMWP No. 65487/2009 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

RAMAYAN PANDEY & ANR.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(With prayer for interim relief and office report)

Date: 04/02/2011 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI
HON'BLE MR. JUSTICE DEEPAK VERMA

For Petitioner(s) Dr.Rajeev Dhawan, Sr.Adv.
Mr. Irshad Ahmad, Adv.
Mr.M.Khairati, Adv.
Ms.Tulika Prakash, Adv.

For Respondent(s) Mr.Dinesh Dwivedi, Sr.Adv.
Mr.S.S.Shamshery, Adv.
Mr.Bhakti Vardhan Singh, Adv.
for Mr. R.C. Kohli, Adv.

Mr.Shail Kr.Dwivedi, AAG
Mr. Pradeep Misra ,Adv
Mr.Manoj Kr.Dwivedi, Adv.
Mr.Samir Ali Khan, Adv.
Mr.Suraj Singh, Adv.

Mr.Shashi B.Upadhyay, Sr.Adv.
Ms. Kumud Lata Das ,Adv

UPON hearing counsel the Court made the following
O R D E R

List these petitions for final disposal on 04.05.2011 (I.e. a non-miscellaneous day).

The parties would be at liberty to complete the pleadings and file additional documents within six weeks.

Meanwhile, all eligible candidates would be considered for appointment, including the degree holders subject to final orders to be passed in these petitions.

(G.V.Ramana)
Court Master

(Neeru Bala Vij)
Court Master